

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION
CIVIL APPEAL NO. 5165 OF 2010

SAJJA SESHAGIRI RAO

Appellant(s)

VERSUS

N. PURNACHANDRA RAO & ORS.

Respondent(s)

J U D G M E N T

KURIAN, J.

- 1) Heard the learned counsel appearing for the parties.
- 2) We do not find any reason to interfere with the concurrent findings rendered by all the three Courts below in a suit for partition which commenced in the year 1985.
- 3) In view of that, we find no merit in the appeal.
- 4) Accordingly, the appeal is dismissed.

..... J.
(KURIAN JOSEPH)

..... J.
(R. BANUMATHI)

New Delhi;
July 20, 2017.